

1	2	3	4	5	6	7
Varanasi	Uttar Pradesh	72.30	125.07	149.17	146.44	142.38
Chamoli Garhwal	Uttarakhand	30.09	48.41	51.46	62.78	53.76
Meerut	Uttar Pradesh	56.48	89.26	106.33	101.67	96.05
Panipat	Haryana	52.96	72.21	88.21	86.70	84.06
Srinagar	Jammu & Kashmir	33.43	37.72	60.93	46.40	30.35
Jaipur	Rajasthan	59.55	94.22	124.50	121.72	122.03
Mumbai	Maharashtra	89.04	139.07	186.07	172.92	181.37
Ahmedabad	Gujarat	45.61	77.25	92.54	88.15	97.82
Indore	Madhya Pradesh	42.04	60.99	77.43	71.01	78.89
Nagpur	Maharashtra	60.36	76.16	104.39	90.88	104.57
Raigarh	Chhattisgarh	36.72	51.39	66.49	55.59	58.74
TOTAL		1577.92	2266.55	2915.99	2799.22	2804.76

SITP in Madhya Pradesh

1693. SHRI ANIL MADHAV DAVE : Will the Minister of TEXTILES be pleased to state:

(a) the details of Scheme for Integrated Textile Park (SITP) already working in Madhya Pradesh;

(b) whether Government proposes to set up new Textile Parks under the SITP to improve the situation of textile processing units in Madhya Pradesh; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI) : (a) The Government has sanctioned CLC Textile Park, Chhindwara in Madhya Pradesh in December 2008 at a project cost of Rs. 99.48 crores with Government of India grant of Rs. 38.26 crores.

(b) No, Sir.

(c) Does not arise.

Land on Yamuna's Floodplains usurped by Land Mafia

1694. SHRI SANJAY RAUT : Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that land mafia has usurped hundreds and thousands of acres of land on the Yamuna's floodplains;

- (b) if so, the details thereof;
- (c) whether it is also a fact that no concrete structure can be raised on a floodplain;
- (d) whether Government will bring forward a law preventing such construction; and
- (e) if so, by when?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY) : (a) and (b) : Delhi Development Authority (DDA) has informed that no such encroachment is existing on DDA land in Yamuna floodplains.

(c) to (e) DDA has also informed that as per the Zonal Development Plan for Zone-O (River Yamuna/River Front) any development in the area conserved as floodplain should be taken only after detailed hydrological studies and with approval of Yamuna Standing Committee/Central Water Commission. There is at present a complete embargo on any new construction other than Commonwealth Games Village etc. being undertaken on the river bed within the floodplains till a detailed hydrological and other required study of Yamuna River Bed is carried out.

National Capital Region Planning Board (NCRPB) has informed that it has prepared and notified the Regional Plan 2021 in September 2005. The provisions in Chapter-17 of the Regional Plan-2021 prevent any construction activities for human habitation or for any other ancillary purpose thereto.

Development of Transportation and Infrastructures in Assam

1695. SHRI BIRENDRA PRASAD BAISHYA : Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Ministry has received proposals from the State Government of Assam for establishment of different level infrastructures in the small towns as well as development of transportation; and
- (b) if so the details thereof and by when these proposals are likely to be sanctioned?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY) : (a) and (b) Under Urban Infrastructure Development of Small and Medium Towns (UIDSSMT), State Level Sanctioning Committee (SLSC) of Assam has recommended 30 projects covering 28 towns of Assam.

Town-wise details of projects sanctioned, ACA committed and funds released so far in Assam under the Scheme are given in Statement.